

ITEM NO.8

REGISTRAR COURT. 2

SECTION II-C

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. S.P.S. LALER

Criminal Appeal No(s). 1286-1288/2019

THE STATE (NCT OF DELHI)

Appellant(s)

VERSUS

RAMESH @ PINDARI

Respondent(s)

Date : 18-07-2022 These appeals were called on for hearing today.

For Appellant(s)

Mr. B. V. Balaram Das, AOR  
Mr. GURMEET SINGH MAKKER, AOR  
Ms. MADHURA CHITNIS, Adv.

For Respondent(s)

UPON hearing the counsel through Video Conference, the Court made the following

O R D E R

Learned counsel for Appellant has failed to take fresh steps and furnish fresh particulars in respect of sole respondent, despite Order dated 18<sup>th</sup> April, 2022.

Hence, process the matter for listing before the Hon'ble Judge-in-Chambers for further directions.

S.P.S. LALER  
Registrar

PM